

औद्योगिक विकास तथा सहाय कार्य मंत्री (श्री फखरुद्दीन अली अहमद) : (क) से (ग). पंजाब सरकार ने केन्द्रीय सरकार से पंजाब में ट्रैक्टर का कारखाना स्थापित करने के लिए निवेदन नहीं किया है। फिर भी शक्ति चालित हलों का निर्माण करने के लिए पानीपत में एक कारखाना स्थापित करने के लिए अविभाजित पंजाब राज्य सरकार का एक प्रस्ताव सिद्धान्त रूप में स्वीकार कर लिया गया था तथा 25 सितम्बर, 1965 को उसे इस आशयका एक पत्र जारी कर दिया गया था। प्रस्तावित योजना के लिए मांगे गये कुछ और व्यय की अभी प्रतीक्षा की जा रही है।

पंजाब सरकार के मूल प्रस्ताव के अनुसार यह कारखाना पानीपत (अब हरियाणा राज्य) में स्थापित किया जाना था। अब पंजाब और हरियाणा दोनों की सरकारों ने सूचित किया है कि वे भारत सरकार के पत्र दिनांक 25 सितम्बर 1965 पर बाद की कार्रवाई कर रही हैं। इन दोनों ही सरकारों ने यह कहा है कि वे कुछ जापानी फर्मों के साथ सहयोग करने के संबंध में पत्र-व्यवहार कर रही हैं और शीघ्र ही भारत सरकार को विस्तृत योजनाएं प्रस्तुत कर देंगी। सारा मामला विचाराधीन है।

#### Jaunpur-Howrah Passenger Train

7220. Shri Rajdeo Singh:  
Dr. Mahadeva Prasad:

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that Jaunpur-Howrah passenger train has been diverted through Sultanpur since 1st April, 1967; and

(b) if so, what has been the loss or profit for the corresponding period of 1966 in terms of the passengers and

goods booking at Sultanpur and Jaunpur respectively?

The Minister of Railways (Shri C. M. Poonacha): (a) Howrah-Jaunpur Passengers have been extended to run to and from Sultanpur by-passing Jaunpur with effect from 1-4-1967.

(b) Earnings from passenger and other coaching traffic for the months April to June, 67 as compared to the corresponding period of last year, recorded an increase of Rs. 17,223 in the case of Sultanpur and a decrease of Rs. 44,857 in the case of Jaunpur. The earnings from passenger and other coaching traffic of the stations on the section viz. Jaunpur City to Sultanpur (both inclusive), however, recorded an increase of Rs. 1,78,835 during the same period.

Office of the S.T.C.

7221. Shri N. K. Somani:  
Shri D. N. Pateola:  
Shri E. K. Amin:

Will the Minister of Commerce be pleased to state:

(a) whether it is a fact that the State Trading Corporation Offices are housed at Delhi in rented buildings;

(b) if so, the monthly rent paid and the area occupied at various places in Delhi for the purpose; and

(c) the amount presently earmarked towards the construction of its own Office Buildings by the State Trading Corporation for the purpose?

The Minister of Commerce (Shri Dinesh Singh): (a) Yes, Sir.

(b) The particulars of the accom-

modation rented by the S.T.C. in Delhi are given below

Particulars of accommodation	Area (Sq. ft.)	Rent per month (Rs.)
1. Express Building, Bahadur Shah Zafar Marg	43,601	43,601.00
2. Herald House, Bahadur Shah Zafar Marg	5,625	10,575.00
3. Link House, Bahadur Shah Zafar Marg	1,900	3,800.00
4. 57, Ring Road, New Delhi	1,800 (Whole Bldg.)	1,500.00
5. 58, Ring Road, New Delhi	4,000 (Whole Bldg.)	2,600.00
6. 2E/7, Jhandewalan, New Delhi	6,052 (Whole Bldg.)	2,000.00
TOTAL		64,076.00

(c) A joint Building Reserve Fund is maintained by the S.T.C. and the Minerals and Metals Trading Corporation of India Ltd. The amount in the fund as on 31-3-66 was Rs. 160 lakhs out of which S.T.C.'s share was Rs. 87.50 lakhs. This sum is for construction of both office buildings and staff quarters.

#### S.T.C. and our Exports

7222. Shri P. N. Solanki: Will the Minister of Commerce be pleased to state:

(a) whether it is a fact that our traditional exports have had to suffer heavy financial losses owing to the intervention by the State Trading Corporation;

(b) if so, the steps Government are taking to restore the health of economy in our exports markets; and

(c) whether there are certain limits to the financial and trading activities of the State Trading Corporation?

The Minister of Commerce (Shri Dinesh Singh): (a) No, Sir.

(b) Does not arise.

(c) The State Trading Corporation is a company registered under the

Indian Companies Act, and its activities are governed by its Memorandum of Association and subject to overall policies of the Government in trade matters.

#### Over-Bridge on Dhanbad-Katrasgarh Line

7223. Shri Shiv Chandika Prasad: Shri Valmiki Choudhary:

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that an overbridge on the Dhanbad-Katrasgarh Railway line has been sanctioned at Naya Bazar, Dhanbad;

(b) if so, why the work is not being taken up and completed; and

(c) whether it is a fact that the crossing has been a source of trouble for heavy traffic and caused major accidents in the past?

The Minister of Railways (Shri C. M. Poonacha): (a) Yes.

(b) Necessary plans and estimates for the work of bridge structure have long been finalised but certain conditions regarding cost of supervision etc. have not yet been accepted by the State Government. As soon as the State Government convey their acceptance, provide funds for their share of cost of the bridge proper and indicate their programme for their share of the work on road approaches, the Railway will undertake the work of the bridge structure expeditiously and simultaneously.

(c) Yes.

#### Indian Copper Corporation, Ghatsilla, Singhbhum

7224. Shri Shiv Chandika Prasad: Shri Valmiki Choudhary:

Will the Minister of Steel, Mines and Metals be pleased to state:

(a) whether it is a fact that due to the non-availability of controlled material and shortage of zinc, the Rolling Mill Department of the Indian Copper Corporation, Ghatsilla, Singhbhum is running the Department with skeleton staff for the last two years;